

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.1722

TO BE ANSWERED ON THE 08<sup>TH</sup> MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

GARBAGE IN DELHI

†1722. SHRI KAPIL MORESHWAR PATIL:

SHRI GANESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi roads are piled up with garbage owing to MCD strikes and if so, the reaction of the Government thereto;

(b) whether the Government has expressed its concern over the failure of  
of  
Delhi Government to check throwing of garbage on the roads and public places;

(c) the steps taken by the Government of NCT of Delhi including imposition of heavy fine on throwing of garbage and defecating near roads, colonies and Government offices; and

(d) whether the Government proposes to ban the use of plastic and its sale thereof in the NCT of Delhi and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): The South Delhi Municipal Corporation(DMC) has informed that their safai karamcharis were not on strike but had shown their solidarity with their fellow colleagues of other two corporations. Therefore, the areas under the jurisdiction of South DMC were swept regularly along with collection / disposal of garbage on daily basis.

The North DMC has informed that during the strike of the safai karamcharis, the problem of lifting of garbage was faced. However, the private concessionaires engaged in five zones out of six zones of North DMC continued to lift the garbage from dhalaos to Sanitary Land Filling (SLF).

The East DMC has informed that there was strike of safai karamcharis due to which the work relating to lifting of garbage was carried out with the help of auto tippers and tipper trucks engaged on contract basis and there was regular lifting of garbage from the area during the strike period.

(c): Action for imposition of penalties against offences related to insanitary conditions is taken as per law by the concerned authority/Municipal Corporation.

(d): The Deptt. of Environment, Govt. of NCT of Delhi vide its Notification dated 23.10.2012 has already imposed complete ban on manufacture, sale, storage, usage, import and transport of plastic carry- bags in the NCT of Delhi. However, this Notification has been challenged in the Hon'ble High Court of Delhi through Writ Petition (Civil) No.7012/2012.